

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.- 304
IB - 131/ND/2020

IN THE MATTER OF:

Manish Gupta

Vs

M/s. Vdoit4u Event Management Pvt. Ltd.

....Applicant

....Respondent

SECTION

Under Section – 9 of IBC, 2016

Order delivered on 20.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Kailash Chandra

For the Respondent : Adv. Shivam Sharma

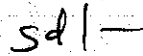
ORDER

Ld. Counsel for petitioner has put in appearance and submitted that he has filed the affidavit of service by e-filing and undertakes to file the hard copy of the same before the Registry during the course of the day.

Mr. Shivam appeared on behalf of Corporate Debtor/Respondent undertakes to file Vakalatnama as well as reply. Let the same be filed after serving advance copy of the same to the Ld. Counsel for petitioner. List the case on **10.02.2020**.



(K.K. VOHRA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)